FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s PERIYAR AGRO FOOD INDUSTRIES PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**M/s. PERIYAR AGRO FOOD INDUSTRIES PVT LTD**
2.	Date of incorporation of corporate debtor	23/12/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC-Ernakulam
4.	Corporate Identity No. of corporate debtor	U15311KL1996PTC011047
5.	Address of the registered office and principal office (if any) of corporate debtor	1/812 ABC, CHUNDAMALAWEST, VENGOLA P O, CHUNDAMALA, PERUMBAVOOR ERNAKULAM
6.	Insolvency commencement date in respect of corporate debtor	21/12/2021 (Order received on 23/12/2021)
7.	Estimated date of closure of insolvency resolution process	19/06/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.George Varkey IBBI/IPA-001/IP-P00433/2017-2018/10756
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Building No.110, Ground Floor, Surabhi Nagar, Kakkanad, Kochi, Kerala, 682030 **Email: geovaktm@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr.George Varkey Building No.110, Ground Floor, Surabhi Nagar, Kakkanad, Kochi, Kerala, 682030 **Email: geovaktm@gmail.com**
11.	Last date for submission of claims	**04/01/2022**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms are available at: (b) Details of authorized representatives are available at:	(a)Web link for downloading claim forms: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Periyar Agro Food Industries Pvt Ltd on 21/12/2021.

The creditors of **M/s PERIYAR AGRO FOOD INDUSTRIES PVT LTD**, are hereby called upon to submit their claims with proof on or before **04/01/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by **electronic means only**. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA. GEORGE VARKEY B.Com. ACA,IP
Insolvency Professional
Reg No IBBI/IPA-001/IP-P00433/2017-18/10756

Mr George Varkey
IBBI/IPA-001/IP-P00433/2017-2018/10756

Date : 23/12/2021
Place : Kochi